

GOVERNMENT OF ASSAM
JUDICIAL DEPARTMENT :: JUDICIAL BRANCH

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur the 19th August, 2017

No. JDJ /77/2017-ESTT-JUDI-Judicial/6-A : In exercise of powers conferred by Section 84 of the Rights of Persons with Disabilities Act 2016 and in consultation with the Hon'ble Chief Justice, Gauhati High Court, the Governor of Assam is pleased to specify for each District the 1st Additional Sessions Judge where one or more Additional Sessions Judges are there in the District and where there is no Additional Sessions Judge, the Sessions Judge of the District, as Special Court to try the offences under the Act.

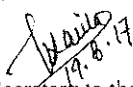
Sd/- S.K. Sharma
L.R. & Secretary to the Govt. of Assam
Judicial Department

Memo No. JDJ /77/2017-ESTT-JUDI-Judicial/6- B Dated Dispur the 19th August, 2017

Copy for information and necessary action:

1. The Registrar General, Gauhati High Court, Guwahati.
2. The Registrar (Vigilance), Gauhati High Court, Guwahati.
3. The District & Sessions Judge, District (All).
4. The Addl. District & Session Judge,
5. The Commissioner & Secretary to the Govt. of Assam, Social Welfare Deptt.
6. S.O. to the Chief Secretary, Assam, Dispur.
7. P.S. to the Principal Secretary to the Hon'ble Chief Minister, Assam, Dispur, Ghy.
8. The Director, Govt. Press, Bamunimaidam.

By Order etc.


Deputy L.R. & Deputy Secretary to the Govt. of Assam
Judicial Department.